

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 773 of 2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2021

Name of the Company: Small Industries Development Bank of India  
V/s  
Ario Infrastructure Pvt Ltd

Section: 7 of the Insolvency & Bankruptcy Code, 2016

**ORDER**

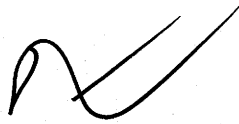
Learned Counsel Mr. Vishal J Dave along with learned counsel Mr. Nipun Singhvi appeared for the Financial Creditor.

Learned Counsel Mr. Shashvata U Shukla appeared for the Corporate Debtor.

Learned counsel for the Corporate Debtor submitted that settlement talks are in process. In sum of Rs. 50,00,000/- has already been paid. Matter is likely to be settled. Hence, he requested for adjournment. Permission is granted.

Matter to appear for further consideration on 03.05.2021

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 30<sup>th</sup> day of March, 2021